

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF AUROMIRA ENERGY COMPANY PRIVATE LIMITED**

S.no	Relevant Particulars	
1	Name of the Corporate Debtor	AUROMIRA ENERGY COMPANY PRIVATE LIMITED
2	Date of Incorporation of the Corporate Debtor	December 7, 2005
3	Authority under which Corporate Debtor is Incorporated/Registered	Companies Act, 1956
4	Corporate Identity Number	U40101TN2005PTC058237
5	Address of the Registered office of the Corporate Debtor	Room No.25, Doran Complex, First Floor, 37, Damodaran Street, T.Nagar, Chennai 600017
6	Insolvency commencement date in respect of Corporate Debtor	June 19, 2017
7	Estimated Date of closure of Insolvency Resolution Process	December 16, 2017
8	Name , Address, E-mail address and the Registration number of Interim Resolution Professional	R Venkatakrisnan, 1/4 Rangas, RA Puram 4th Main Road, Chennai 600 028 auomira.cirp@rvkassociates.com, 044-2461 8778 [IBBI/IPA-001/IP-P00115 /2017-18/10250 (Regulation 5)]
9	Last date of Submission of claims	July 12, 2017

Notice is hereby given that the National Company Law Tribunal, Chennai Bench, has ordered the commencement of a Corporate Insolvency Resolution Process against Auro Mira Energy Company Private Limited vide Order No. CP/473(IB)/CB/2017 dated 19.06.2017.

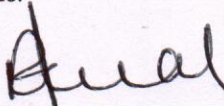
The creditors of Auro Mira Energy Company Private Limited, are hereby called upon to submit a proof of their claims on or before 12.07.2017 to the Interim Resolution Professional at the address mentioned against item no.8.

The Financial Creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims in person, by post or electronic means.

The claims may be submitted in the Scheduled Forms B, C, D and E in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workman or an Employee and Authorized representative of Workmen and Employees respectively as the case may be.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28.06.2017  
Place: Chennai

  
R Venkatakrisnan  
Interim Resolution Professional  
IBBI/IPA-001/IP-P00115 /2017-18/10250